

## Central Administrative Tribunal Jammu Bench, Jammu

TA No.5300/2021  
(SWP No. 2114/2010)

Wednesday, this the 5<sup>th</sup> day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Gulshan Wani, Age 21 years  
W/o Shri Mohd. Aslam  
R/o Village Ganjote  
Tehsil Mahore, District Reasi.
2. Naseem Banoo, Age 22 years  
D/o Shri Ghulam Hussain  
R/o Village Dubri  
Tehsil Mahore, District Reasi.
3. Jamal Din, Age 20 years  
S/o Shri Abdul Gafar  
R/o Village Lar  
Tehsil Mahore, District Reasi.
4. Amita Devi, Age 20 years  
D/o Shri Jagdev Singh  
R/o Village Chhanna (A)  
Tehsil Mahore, District Reasi.
5. Imtiaz Ahmed, Age 20 years  
S/o Shri Bashir Ahmed  
R/o Village Shadole  
Tehsil Mahore, District Reasi.
6. Ashoka Devi, Age 21 years  
D/o Shri Prabhat Singh  
R/o Village Chhanna (B)  
Tehsil Mahore, District Reasi.

...Applicants

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(Mr. Anil Sethi, Advocate)

## **VERSUS**

1. State of Jammu and Kashmir  
Through Chief Secretary  
Civil Secretariat, Srinagar (Kashmir).
2. Dy. Commissioner, Reasi.
3. Director, Youth Services and Sports  
Jammu.
4. S.D.M., Mahore.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

## **ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy:**

The applicants filed SWP No. 2114/2010 before the Hon'ble High Court of Jammu & Kashmir, claiming the relief in the form of a direction to the respondents to implement the select list for the post of National Youth Corps (NYC) Volunteers of District Reasi, pursuant to the notification dated 17.08.2010. It is stated that though they are otherwise entitled to be selected and appointed, the respondents did not extend the benefit thereof.

2. On behalf of the respondents, a detailed counter affidavit is filed. It is stated that all the applicants are appointed. Out of them, the applicant Nos.1 & 3 are allocated to Education

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Department and the applicants No.2, 4, 5 & 6 are required to work in the establishment of Aadhar Based Biometric Registration.

3. With that, the grievance of the applicants stands redressed and nothing remains to be decided. The T.A. is accordingly closed as infructuous. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 5, 2021**  
/sunil/jyoti/sd/